

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH**

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**IA No. 76 of 2020 in
CP (IB) No. 13/9/AMR/2020**

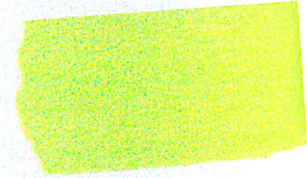
In the matter of Vishwasamudra Engineering Private Limited

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Dated 10th June, 2020

The regular court proceedings have been suspended/closed as per Notice dated 22.03.2020 of NCLT, Principal Bench and subsequent follow up orders due to the COVID-19 pandemic.

The Interlocutory Application i.e. IA No.76/2020 is placed before me. Counsel for both the parties are present in the Video Conference (VC). Heard the submissions. Orders reserved.



MEMBER JUDICIAL

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH**

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**IA No. 76 of 2020 in
CP (IB) No. 13/9/AMR/2020**

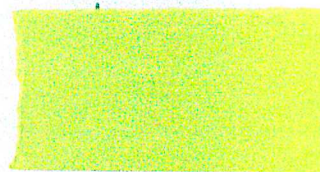
In the matter of Vishwasamudra Engineering Private Limited

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Dated 11th June, 2020

The regular court proceedings have been suspended/closed as per Notice dated 22.03.2020 of NCLT, Principal Bench and subsequent follow up orders due to the COVID-19 pandemic. The order in this case is ready. Counsel for the Applicant is present in the Video Conference (VC). Order is pronounced as separate sheets through VC. IA No. 76/2020 is allowed and the Company Petition i.e. CP (IB) No. 13/9/AMR/2020 closed as withdrawn.

Upload the same onto the NCLT website. A copy of the order may also be sent to the Registrar, NCLT as per Circular dated 14.04.2020 for necessary action at his end.



MEMBER JUDICIAL

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH**

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IA No. 76 of 2020 in
CP (IB) No. 13/9/AMR/2020

**Application under Section 12A of the Insolvency and Bankruptcy Code,
2016
and
In the matter of M/s Vishwasamudra Engineering Private Limited**

By

Shri Immaneni Eswara Rao,
40-26-22, Mohiddin Street, Opp:
BSNL Exchange, Labbipeta, MG Road, Vijayawada,
Andhra Pradesh – 520 010.

... **Applicant**

Date of Order: 11.06.2020

CORAM:

Hon'ble Bhaskara Pantula Mohan, Member Judicial.


Appearance:

Applicant: Mr. T. Srideep Rao, Advocate for Applicant

ORDER

This is an application filed under section 12A of the Insolvency & Bankruptcy Code, 2016 read with Regulation 30(A) of the Corporate Insolvency Resolution Process (CIRP) Regulations, 2016. The prayer in the Application is to permit the withdrawal of the Petition CP (IB) No. 13/9/AMR/2020 under section 12A of the Code.

2. Heard the Counsel for the Petitioner. It has been categorically stated that full payment has already been made to the Creditors by the Suspended Board of Directors. In view of the same the Application is allowed and CP (IB) No.13/9/AMR/2020 is closed as withdrawn.


**BHASKARA PANTULA MOHAN
(MEMBER JUDICIAL)**